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NOTIFICATION  
(INCOME-TAX)

No. 6505 (F.No.197/211/83-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Seva Sangh Samiti, Howrah" for the purpose of the said section for the period covered by the assessment years 1983-84 to 1985-86.

  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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3. All Commissioners of Income-tax.  
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( ATMA RAM )  
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